

**Government of Jammu and Kashmir  
Industries and Commerce Department  
Civil Secretariat, Srinagar.**

**Notification,  
Srinagar, the 30<sup>th</sup> July, 2017.**

**SRO267**.-In exercise of the powers conferred by section 15 read with section 23C of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), the Government of Jammu and Kashmir hereby make the following amendments in the Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016; namely:-

- 1. clause(xLvii) of rule 2** shall be substituted by the following; namely:-  
(xLvii) “District Mineral Officer” means an officer of the Department from the disciplines of Mining/Geology & Drilling possessing a Degree or Diploma in Mining or M.Sc in Geology or Mechanical/Agricultural & Automobile Engineering”.
- 2. sub-rule(1) of rule 3** shall be substituted by the following; namely:-  
(1)“No person shall undertake any mining operation or activity in respect of any minor mineral in any part of the State except under and in accordance with the provisions of minor mineral concession rules in any form”.
- 3. In clause (iv) of sub-rule (1) of rule 4**, for the figure “25”, the figures “10” shall be substituted.
- 4. In sub-rule (1) of rule 6**, for the words “by the Government”, the words “under the provisions of these rules” shall be substituted.
- 5. Sub-rule(9) of rule 6** shall be omitted & sub-rule(10) shall be renumbered as sub-rule(9)
- 6. In rule 7**, for the words “by the Government” the words “under the provisions of these rule” shall be substituted.
- 7. In sub rule (1) of rule 12**, the words “and after consulting the Forest, Fisheries and Irrigation & flood Control Department” shall be omitted.

